

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE**

Dated 15th May,2006

O&M Instruction No. 03/2006

Subject:- Issuance of Clarification/ Communication

Decisions are taken on representations from parties at appropriate levels in DGFT as per Acts, Rules and Procedure in discharge of their duties. Many such decisions are quasi-judicial in nature and are challenged in the form of an appeal at the level of higher Appellate Authority or in the Court. Adequate precautions need to be taken while communicating such decisions to the concerned parties and such communications should be got approved by the authority competent to take the decisions. It is clarified that decisions should be taken at the level of appropriate authority as per the rules and procedures laid down and letters communicating the decisions should also be issued after approval from the competent authority.

This issues with approval of Director General of Foreign Trade.

Sd/-
(Ramanand Meena)
Deputy Director General of Foreign Trade

To

1. All officers/Sections at Hqrs.
2. All Zonal/ Regional Offices of DGFT.

(Issued from File No. 01/69/594/01/2006/O&M)